

(2021) 08 SIK CK 0015

In the Sikkim High Court

Case No : Civil Revision Petition No. 04 Of 2020

Managing Director, Sikkim Power Development Corporation

APPELLANT

Vs

Senior Branch Manager, Oriental Insurance Co. Ltd

RESPONDENT

Date of Decision : 18-08-2021

Acts Referred:

Constitution Of India, 1950 — Article 227

Citation : (2021) 08 SIK CK 0015

Hon'ble Judges : Jitendra Kumar Maheshwari, CJ

Bench : Single Bench

Advocate : Sudhir Prasad, Manish Kr. Jain

Final Decision : Dismissed

Judgement

Jitendra Kumar Maheshwari, CJ

Record of Proceedings through Video Conferencing

Learned Counsel for the applicant seeks permission to withdraw this Revision Petition with a liberty to file a petition under Article 227 of the

Constitution of India.

He further prays that the certified copy of the impugned order may be returned back to him.

Learned Counsel representing the other side has no objection. Considering the aforesaid this Revision Petition stands dismissed as withdrawn with

liberty as prayed.

Registry is directed to return the certified copy of the impugned order to the petitioner on filing the photocopy thereof within a week.

Petitioner is at liberty to take recourse as per law.

Accordingly, CRP No.04/2020 stands dismissed as withdrawn.